

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. † 4852.

TO BE ANSWERED ON FRIDAY, THE 31st MARCH 2023

FAST TRACK COURTS IN UTTAR PRADESH

†4852 SHRI RAJVEER DILER:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government is contemplating to set up Fast Track Courts in Uttar Pradesh for early disposal of pending cases in the courts of the State;
- (b) if so, the details thereof; and
- (c) the measures taken by the Government to ensure speedy justice in cases of heinous crimes committed against women in all the States of the country particularly in Uttar Pradesh?

ANSWER
MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)

(a to c): Setting up of Fast Track Courts (FTC) lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the respective High Courts. The 14th Finance Commission (FC)

had recommended for setting up of 1800 FTCs including 212 FTCs for Uttar Pradesh during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizen, disabled persons, persons infected with terminal ailments etc and property related cases pending for more than 5 years. The FC had further urged State Governments to utilize enhanced fiscal space available through tax devolution (32% to 42%) for this purpose. The Union Government has also urged the State Governments to allocate funds for the setting up of FTCs, from the financial year 2015-16 onward. As per information made available by Allahabad High Court, 372 FTCs are functional in the State of Uttar Pradesh as on 31.1.2023.

Pursuant to the Criminal Law Amendment Act, 2018, the Central Government is implementing a Centrally Sponsored Scheme for setting up 1023 Fast Track Special Courts (FTSCs) including 389 exclusive Prevention of Children from Sexual Offences (e-POCSO) Courts for speedy disposal of cases related to rape and POCSO Act since October 2019. The Scheme, initially, was for a period of one year which has been extended up to 31st March 2023 with a budgetary outlay of Rs.1572.86 Cr. including Rs.971.70 Cr. as Central Share. 218 FTSCs including 74 exclusive POCSO Courts are allocated to the State of Uttar Pradesh under this Scheme. As per information made available by High Courts, as on 31st January, 2023, 764 FTSCs including 411 exclusive POCSO courts are functional which

have disposed more than 1,44,000 pending cases. All allocated 218 FTSCs including 74 exclusive POCSO Courts are functional in the State of Uttar Pradesh which have disposed 41,053 cases. For further extension of FTSCs beyond 31st March 2023, Third Party Evaluation of the scheme has been undertaken by the Indian Institute of Public Administration (IIPA).
